

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 57 OF 2020

IN THE MATTER OF :

M/S BACHITTER SINGH & ORS.

APPLICANT

VERSUS

STATE OF PUNJAB & ORS

RESPONDENTS

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N.D.o.H. 07.07.2020

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DATE: 03.07.2020

PLACE: NEW DELHI

FILED BY:



RISHI MALHOTRA

ADVOCATE FOR APPLICANT



BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****OA NO. 57 OF 2020****IN THE MATTER OF:**

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It is Humble Submission on behalf of Applicant:

1. The Applicant filed the present OA to bring out the startling facts about illegal mining done by Respondents No. 8 to 227 which is rampant across the State of Punjab. The applicant relies on the RTI Information in year 2019 which highlighted the extraction of minor minerals from local areas where no Environmental Clearance has been granted and further showed that the areas where EC was granted, it was not transferred in the name of the new Contractor.
2. It is submitted that the State of Punjab by permitting such operation of illegal stone crushers which are extracting minor minerals form the areas of State of Punjab without having Environmental Clearance



seems to be in collusion with the private stone crushers/ contractors for private vested interest known to it.

3. The Applicant herein seeks to place into consideration of this Hon'ble Tribunal, Video clip of New Report of 09.06.2020 on PTC Punjab News Channel and New Report dated 19.06.2020 on PTC Punjab News Channel which is also available in the public platform at >>>>.
<https://www.facebook.com/ptcnewsonline/videos/2510493629262380/>,
<https://www.facebook.com/ptcnewsonline/videos/563805084280601/>.

A copy of video clips CD marked as **Annexure A/-1 (Colly)**

4. The New Report clearly states the dire state of affairs which is prevalent in Punjab. The News Report quotes the locals of the area while highlighting that the miners are operating in utter impunity in connivance with the local police administration. It is submitted that the locals have repeatedly made complaints to the Mining Department, Police and various other local Administrative bodies and yet no action has been taken against the illegal miners.
5. That it is humbly submitted that this Hon'ble Tribunal may kindly take in to record the video graphic



evidence and take into consideration the present OA
in light of the News Report.

DATE: 03.07.2020

PLACE: NEW DELHI

FILED BY:



RISHI MALHOTRA

ADVOCATE FOR APPLICANT

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA NO. 57 OF 2020

IN THE MATTER OF:

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Versus

State Of Punjab & Ors Respondents

AFFIDAVIT

I, Bachitter Singh, Proprietor, M/s Bachitter Singh & Co., Village Jatana, District Ropar, (Punjab) at present at New Delhi do hereby solemnly affirm and state as under: -

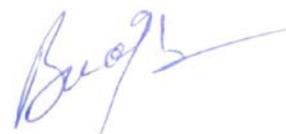
1. That I am the Original Applicant fully conversant with the facts and circumstances of the matter and am competent to swear this affidavit.
2. The contents of the accompanying additional affidavit are true and correct to the best of my knowledge and have been drafted by the counsel on my instructions and nothing material has been concealed therefrom.



DEPONENT

Verification:

Verified at 03rd on this Friday day of July, 2020 that the contents of the above affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.



DEPONENT



ANNEXURE A/-1**VIDEO CLIPS**

Video clip of New Report of 09.06.2020 on PTC Punjab
News Channel and New Report dated 19.06.2020 on PTC
Punjab News Channel.

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